

Annexure 7
Name of the corporate debtor: JBM Shelters Private Limited (In Liquidation): Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 02-07-2024
List of Other Stakeholders, if any (Other than Financial Creditors and Operational Creditors)

Sl. No.	Name of Stakeholder	Category of stakeholders / preference shareholders / equity shareholders / partners / others	Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Garima Marfcha	Others	12-10-2023	34,517	-	Transfer of fund	-	-	-	0.000%	-	-	34,517	-	Note 3
2	J Babulal	Others	12-10-2023	60,77,904	-	Transfer of fund	-	-	-	0.000%	-	-	60,77,904	-	Note 3 & 6
3	B. Nirmal Kumar	Others	12-10-2023	15,07,538	12,66,577	Transfer of fund	-	-	-	0.068%	-	-	2,40,961	-	Note 3 & 10
4	Sudha Kumar	Others	12-10-2023	44,23,624	37,16,562	Transfer of fund	-	-	-	0.200%	-	-	7,07,062	-	Note 3 & 11
5	B. Kamlesh Kumar	Others	12-10-2023	20,01,682	-	Transfer of fund	-	-	-	0.000%	-	-	20,01,682	-	Note 3 & 9
6	Rekha	Others	12-10-2023	37,139	-	Transfer of fund	-	-	-	0.000%	-	-	37,139	-	Note 3 & 7
7	B. Anand Kumar	Others	12-10-2023	80,72,498	-	Transfer of fund	-	-	-	0.000%	-	-	80,72,498	-	Note 3 & 8
8	D. Arvind Kumar	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.135%	-	-	6,58,035	-	Note 1 and 3
9	R. Koral	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.135%	-	-	6,58,035	-	Note 1 and 3
10	D. Rajendra Kumar	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.135%	-	-	6,58,035	-	Note 1 and 3
11	A. Kiran	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.135%	-	-	6,58,035	-	Note 1 and 3
12	R. Mohit Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	-	0.022%	-	-	-	-	Note 1 and 3
13	A. Arunhat Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	-	0.022%	-	-	-	-	Note 1 and 3
14	L. Deepak Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	-	0.022%	-	-	-	-	Note 1 and 3
15	JBM Homes Pvt Ltd	Others	12-10-2023	61,69,733	3,84,137	Transfer of fund	-	-	-	0.021%	-	-	57,85,596	-	Note 4
16	Ashok Investments	Others	CIRP Claim	47,44,893	35,00,000	Transfer of fund	-	-	-	0.189%	-	-	12,44,893	-	Note 1, 2 and 3
17	Mohit Shantilal Sethia	Others	CIRP Claim	17,42,030	10,00,000	Transfer of fund	-	-	-	0.054%	-	-	7,42,030	-	Note 1, 2 and 3
18	Shantilal Parasamal Sethia	Others	CIRP Claim	27,87,255	12,90,000	Transfer of fund	-	-	-	0.065%	-	-	15,87,255	-	Note 1, 2 and 3
19	(HUF)	Others	CIRP Claim	24,38,850	14,00,000	Transfer of fund	-	-	-	0.075%	-	-	10,38,850	-	Note 1, 2 and 3
20	Shweta Mohit Sethia	Others	CIRP Claim	16,95,529	10,00,000	Transfer of fund	-	-	-	0.054%	-	-	6,95,529	-	Note 1, 2 and 2
21	Kewalchand B	Others	CIRP Claim	40,64,256	30,00,000	Transfer of fund	-	-	-	0.162%	-	-	10,64,256	-	Note 1, 2 and 3
22	Suresh and Lisha	Others	09-01-2024	52,29,764	36,00,000	Land Advance	-	-	-	0.194%	-	-	16,29,764	-	Note 5
23	Hansh Marfcha	Others	12-10-2023	14,51,788	-	Transfer of fund	-	-	-	#VALUE!	-	-	2,23,296	-	Note 12
				6,63,11,140	3,12,67,276								3,38,15,372		

- Note:**
- The Liquidator had adjudicated few of the claimants who have submitted their claim as financial creditor either during CIRP process and for Liquidation process as "Other Creditor" based on the documents submitted.
 - The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.
 - The Liquidator has sent emails to all the Other Stakeholders and Unsecured Financial Creditor claimants seeking their confirmation relating to their relationship status with the Corporate Debtor. For which a few of the claimants have responded with their status of relationship with the Corporate Debtor. The Liquidator has updated the same as "Yes" or "No" in Annexure 4 and 9 based on their response. Further, the Liquidator has identified a few of the related parties from the audited financial statement of the Corporate Debtor and updated the status accordingly, irrespective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debtor and hence has not assigned any voting rights for those claimants in the SCC, pending ascertaining their relationship with the corporate debtor.
 - The rejected portion of their claim will be treated as CIRP Cost.
 - Pursuant to NCLT Order in IA (IBC)/522/2024 in CP (IB)/826/2020 Dated 19.03.2024 condoning the delay in submission of claim by the Claimant, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/2436(CHE)/2023 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/13(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/11(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/12(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/14(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/282(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.
 - Pursuant to NCLT Order in IA(IBC)/283(CHE)/2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim as Other Creditor based on the documents submitted whereas the Claimant submitted their claim as Financial Creditor.